

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date of Decision: 4.9.2018**

**Appeal No.341 of 2018**

Pradeep Mehta  
4, Sethna House,  
13 Laburnum Road, Mumbai 400007. .... Appellant

Versus

National Stock Exchange of India Limited  
Exchange Plaza, C-1, Block G,  
Bandra Kurla Complex, Bandra (E),  
Mumbai – 400 051. ... Respondent

Ms. Prachi Pandya, Advocate i/b. Corporate Attorneys for the Appellant.

Mr. Sachin Chandarana, Advocate with Ms. Shreya Anuwal, Advocate i/b.  
Manilal Kher Ambalal & Co. for the Respondent.

**With  
Appeal No.342 of 2018**

Anjali P. Mehta  
4, Sethna House,  
13 Laburnum Road, Mumbai 400007. .... Appellant

Versus

National Stock Exchange of India Limited  
Exchange Plaza, C-1, Block G,  
Bandra Kurla Complex, Bandra (E),  
Mumbai – 400 051. ... Respondent

Ms. Prachi Pandya, Advocate i/b. Corporate Attorneys for the Appellant.

Mr. Sachin Chandarana, Advocate with Ms. Shreya Anuwal, Advocate i/b.  
Manilal Kher Ambalal & Co. for the Respondent.

**With  
Appeal No.343 of 2018**

Pradeep Mehta  
4, Sethna House,  
13 Laburnum Road, Mumbai 400007. .... Appellant

Versus

BSE Limited  
Phiroze Jeejeebhoy Towers,  
Dalal Street, Mumbai – 400001. ... Respondent

Ms. Prachi Pandya, Advocate i/b. Corporate Attorneys for the Appellant.

Mr. Tomu Francis, Advocate for the Respondent.

**With  
Appeal No.344 of 2018**

Anjali P. Mehta  
4, Sethna House,  
13 Laburnum Road, Mumbai 400007. .... Appellant

Versus

BSE Limited  
Phiroze Jeejeebhoy Towers,  
Dalal Street, Mumbai – 400001. ... Respondent

Ms. Prachi Pandya, Advocate i/b. Corporate Attorneys for the Appellant.

Mr. Tomu Francis, Advocate for the Respondent.

CORAM: Dr. C.K.G. Nair, Member

Per : Dr. C.K.G. Nair (Oral)

1. These Appeals have been filed by the promoters of the company (Shrenuj and Company Ltd.) which has been delisted by the National Stock Exchange of India Ltd. (NSE) and the BSE Limited (BSE). However,

subsequently the company itself filed an Appeal (298 of 2018) on which an order was passed by this Appellate Tribunal on 28<sup>th</sup> August, 2018. By the said order the company was directed to make a representation within a period of 15 days from the date of the order and if such a representation is made BSE was directed to pass a fresh order within 8 weeks thereafter.

2. In view of this order dated 28<sup>th</sup> August, 2018, nothing survives in these Appeals and all these Appeals are disposed of accordingly with no order as to costs.

Sd/-  
Dr. C.K.G. Nair  
Member

4.9.2018

Prepared and compared by  
RHN